

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT – IV

ITEM No.423

Appeal No. 300/ND/252/ 2020

IN THE MATTER OF:

Ankur Properties Pvt. Ltd.

...

Applicant

Versus

Registrar of Companies NCT Delhi & Haryana

...

Respondent

Order under Section 252.

Order delivered on 18.01.2023

Coram:

MR. P.S.N. PRASAD

HON'BLE MEMBER (JUDICIAL)

DR. BINOD KUMAR SINHA,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Rahul Shukla, Adv.

For the Respondent : Mr. Sanjay Kumar, Ms. Easha, St. Counsels

For Company Prosecutor: Mr. Saurabh Indura, Company Prosecutor

ORDER

CA No. 19/ND/2022:

This application has been filed under Rule 11 of NCLT Rules, 2016 seeking permission to file the documents as detailed in Para 3 and 5 of the application. The same is taken on record. Let notice be served on the RoC and Income Tax Department for their appearance as well as for filing their reply. Let the matter be fixed for 27.02.2023.

Sd/-

**DR. BINOD KUMAR SINHA
MEMBER (TECHNICAL)**

Mukesh

Sd/-

**P.S.N. PRASAD
MEMBER (JUDICIAL)**